

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.54
C.P. No.70/BB/2023

IN THE MATTER OF:

Mr. Mohankumar Patel & Ors. ... Petitioner
Vs.
M/s. Hicure Pharmaceuticals Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri T. N Chandrashekar
For the R4 : Shri Theerthesh B. S.
For R1-R3 : None
For R5 : None

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent No.4. None appeared for Respondent Nos. 1 to 3 and 5.
2. The Ld. Counsel for the Respondent No.4 has filed his reply *vide* Diary No.6341 dated 18.12.2023. The same is on record.
3. Ld. Counsel for the Petitioner is directed to comply with para 3 of the order dated 14.03.2024, well before the next date of hearing.
4. List the matter on **27.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma